NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/169/2016

NAME OF THE PETITIONER(S)

: Arti Meenakashi Muthiah

NAME OF THE RESPONDENT(S)

: The Reliance Motor Company Private Limited & 4 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

(1) TKBHASKAR

counsel too

PRIYADARSHIM. N

the PETITIONER

Skivetha

SHWETHA VASUDEVAN

2) S. SANTHANARISHNAN

County for Las LESPONDENT S. Laura Price

Shri T K Bhaskar, counsel for applicant/petitioner present and filed CA 99/2017 wherein leave has been sought to file the IA in a joint application and prayers has been sought under 3 (b) & (c). Shri S Santhanakrishnan, PCS, representing respondents present. Heard both the sides. We direct the respondents to deposit Rs.7.75 crores as FD in State Bank of India before 4.5.2017 and also direct the respondents to file statement of accounts and expenditure for the month of May 2017 and thereafter quarterly statements if the matter continues thereafter. Accordingly leave is granted and the CA 99/2017 is disposed of. The matter is posted for final arguments. Put up on <u>08.06.2017 at 10.30. A.M.</u>

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)